

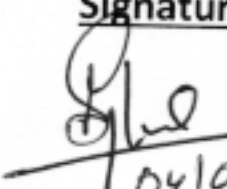
National Company Law Tribunal

Allahabad Bench

CP NO. (IB) 160/ALD/2017
CA No.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 04.04.2018

NAME OF THE COMPANY: M/s Raj Duplex Pvt Ltd vs. M/s Seedhana
SECTION OF THE COMPANIES ACT/I & B CODE: 9 IBC Papers Pvt Ltd

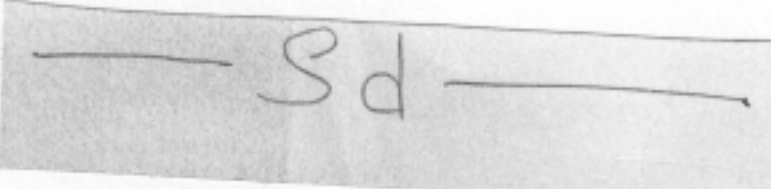
<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
1.	Anshul Kumar Singhal	Advocate	Op. Creditor	 04/04/18
2.				

CP NO.(IB)160/ALD/2017

Sh. Anshul Kumar Singhal, Advocate for the Operational Creditor, is present. In this case, the Corporate Debtor has filed a reply, after that, rejoinder affidavit has been filed by the Operational Creditor. It appears from the record that the Operational Creditor has not filed the authorization letter for initiation of CIRP. Hence, Operational Creditor is directed to file authorization letter within seven days from today with a copy in advance to the opposite party.

List the matter on 12th April 2018.

Dated: 04.04.2018



(V.P. Singh)
Member (Judicial)

Typed by:
Kavya Prakash Srivastava
(Stenographer)